- (d) The suits are dealt with and disposed of age-wise and after taking necessary proceedings therein according to law.
- (e) Every effort is being made to accelerate the disposal of suits filed in the High Court.

Survey for Remodelling of Bombay V.T. Station

- *174. SHRI KRISHNARAO NARAYAN DHULAP: Will the Minister of RAIL-WAYS be pleased to state:
- (a) whether a survey has been undertaken for remodelling of the main line passenger train section of the Bombay-Vicand for toria-Terminus Railway Station provision of a subsidiary terminal in the Parel Dadar area on the Central Railway and;
- (b) if so, whether any survey report has been received by Government?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SARDAR BUTA SINGH): (a) and (b) Yes, Sir,

Recruitment of apprentices on the North-Eastern Railway

*175 SHRI SYED AHMAD HASHMI: Will the Minister of RAILWAYS be pleased to state;

- (a) the number of apprentices recruited in the Northern Eastern Railway under the Apprenticeship Act; and
- (b) the number of apprentices who belong to the Scheduled Castes, Scheduled Tribes and other backward minorities?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MOHAMMAD SHAFI QURESHI): (a) As on 31-12-1975, 600 trade apprentices liament are not subjected to annulment by recruited under the Apprentices Act were courts of law? in position on the North-Eastern Railway.

(b) (i) Scheduled Castes.	,	97
(ii) Scheduled Tribes	.1	1
(iii) Other Minorities	• *	58
(iv) General	1,1	444

Total 600

Committee on pricing policy for fertilizers

- LAKSHMANA MAHA-176. SHRI PATRO. Will the Minister of CHEMI-CALS AND FERTILIZERS be pleased to state:
- (a) whether Government have appointed a Committee to evolve a pricing policy for fertilizers;
- (b) if so, whether the Committee has submitted its report to Government; and
- (c) what are the recommendations contained in the report and the action Government have taken thereon?

THE MINISTER OF **CHEMICALS** AND FERTILIZERS (SHRI PRAKASH-CHAND B. SETHI): (a) Yes, Sir.

- (b) No. Sir.
- (c) Does not arise.

Annulment of Laws, enacted by Parliament

*177. SHRI INDRADEEP SINHA: SHRI BHUPESH GUPTA:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) whether it is a fact that while addressing the West Bengal Lawyers' Conference in Calcutta recently, he expressed the view that a court of law had no authority to strike down a law enacted by Parliament; and
- (b) if so, what are the details of the steps which Government have taken to ensure that the laws enacted by the Par-

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. GOKHLE): (a) No. Sir.

(b) Appropriate amendments, if necessary, are under examination,